

DIVISION BENCH

O-226

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/351(KB)2021

IA(COMPANIES.ACT)/109(KB)2022, CONT.A./11(KB)2022,  
IA(COMPANIES.ACT)/26(KB)2021, IA(COMPANIES.ACT)/51(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	<b>TIRUPATI ASSETS PRIVATE LIMITED VS SRI TOORSA PLANTATIONS PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 58(3),SEC. 59 SEC. 241(1) SEC. 242(4) SEC. 244(1) APPLICATION UNDER ANY OTHER PROVISIONS</b>

**Appearances (via video conferencing/physically)**

Mr. D.N. Sharma, Adv. ] For the Petitioners  
Mr. Debartha Chakraborty, Adv. ]  
Mr. K. Savaf, Adv. ]  
  
Mr.Rohit Kumar Keshri,Adv. ] For Respondent No.13.  
  
Mr. Ratnanko Banerjee, Adv. ] For R-2 & R-3  
Mr. Nirmalya Dasgupta, Adv. ]  
Mr. Nikunj Berlia, Adv. ]

**O R D E R**

1. Ld.Sr.Counsel /Counsel on both sides present.
2. Ld.Counsel appearing for the petitioner has furnished list of proposed mediators to Ld. Counsel appearing for the Respondent, who seeks time to respond to this proposal.
3. Upon joint request for reporting instruction, post the matter on **16/05/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

PJ